

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.79/03

Thursday this the 8th day of December 2005.

CORAM:

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

A.I.Abbas Haji,
Adanaillom House,
Kavaratti P.O., Lakshadweep,
working as L.D.Clerk,
I C D S Office, Kavaratti. Applicant

(By Advocate Shri N.N.Sugunapalan)

Vs.

1. Director (Social Welfare)
Directorate of Social Justice (Empowerment and Culture), Lakshadweep Administration, Kavaratti P.O., Lakshadweep.
2. The Secretary (Administration),
Lakshadweep Administration,
Kavaratti P.O., Lakshadweep.
3. The Administrator,
The Union Territory of Lakshadweep,
Kavaratti P.O., Lakshadweep.
4. The Union of India, represented by
the Secretary to Government,
(Ministry of Home Affairs)
New Delhi – 110 001.

Respondents

(By Advocate Shri P R Ramachandra Menon, (R.1-3)

(By Advocate Shri TPM Ibrahim Khan, SCGSC(R-4)

The application having been heard on 8.12.2005
the Tribunal on the same day delivered the following

ORDER (Oral)

HON'BLE MR. KV SACHIDANANDAN, JUDICIAL MEMBER

Original Application is allowed in terms of the order passed in O.A.61/03

dated: 7.12.2005.

2. A-5 is set aside. In situ promotion is granted to the applicant. The excess amount if any made as recovery, it should be refunded. The entire exercise should

be completed within a period of three months from the date of receipt of a copy of this order. In the circumstances, no order as to costs.

Dated the 8th December, 2005.

N.R.K.
N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

K.V.S.
K.V.SACHIDANANDAN
JUDICIAL MEMBER

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